

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

261/73(ND)/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018.**

**NAME OF THE COMPANY: M/s. Saroj Khatri & Anr. V/s. M/s. Premia
Projects Ltd.**

SECTION OF THE COMPANIES ACT: 73(4)

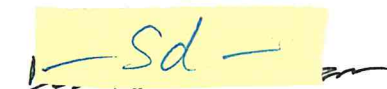
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

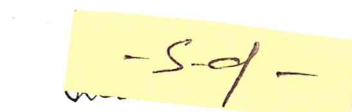
Present: None for the Petitioner.
None for the Respondent.

ORDER

Moratorium has been issued against the respondent/Corporate Debtor. In view of the same, further proceedings are liable to be stayed. The petitioner may therefore file his/her claim before the appointed IRP.

In view of the same this petition does not survive and is disposed off accordingly.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)

(Dilshad Ali)